NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH – II
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 20-06-2022 AT 10.30 A.M

PRESENT: JUSTICE (RETD.) SMT. S. RAMATHILAGAM, MEMBER (JUDICIAL)
SHRI B. ANIL KUMAR, MEMBER (TECHNICAL)

IN THE MATTER OF : **Regen Powertech Pvt Ltd**

PETITION NUMBER : **IBA/1099/2019**

APPLICATION NUMBER : **[1] (a) IA/412(CHE)2021**
(b) IA/489(CHE)/2021
(c) IA/490(CHE)/2021
(d) IA/491(CHE)/2021
(e) MA/40/2020
(f) IA/452/2020
(g) IA/918/IB/2020
(h) IA/970/IB/2020
(i) IA/987/IB/2020
(j) IA/969/IB/2020
(k) IA/1147/IB/2020
(l) IA/477(CHE)/2021
(m)IA/488(CHE)/2021
(n) IA/590(CHE)2021
(o) IA(IBC)/1249/CHE/2021
(p) IA(IBC)/55/CHE/2022
(q) IA(IBC)/162/CHE/2022

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1) MR. SATISH PARASARAN (SR. COUNSEL) IA 412/2021 for P. RAJ KUMAR — K7 & K8

JUABARN ARJUN GUPTA

2. R. MITHRA

3. B. Thilak Narayanan. Lead by Mr. S.R. Raghunathan for RP – RPPL (EBENEZAR INBARAJ)

4. PREENA KHATRI
PRITHVI RAJ J.S
FOR APPLICANT IN
IA (162) 2022

APPLICANT

ORDER

1)(a)IA/412(CHE)2021 in IBA/1099/2019

Counsel on record for the Applicant Mr. B. Thilak Narayanan is represented by Ld. Counsel Mr. S.R. Raghunathan. Counsel for R1 is represented by Ld. Counsel Mr. B. Dhanaraj. Counsel for R2 & R3 is represented by Ld. Counsel Ms. Mithra. Counsel for R7 & R8 is represented by Ld. Sr. Counsel Mr. Satish Parasaran.

Both sides are directed to submit written arguments, case laws etc., in support of their respective arguments **within 3 days from today**.

Heard. **Order Reserved**.

1)(b)IA/489(CHE)/2021 in IBA/1099/2019

Counsel on record for the Applicant Mr. B. Thilak Narayanan is represented by Ld. Counsel Mr. S.R. Raghunathan. Counsel for R1 is represented by Ld. Counsel Ms. Abitha Banu. Counsel for R2 is represented by Ld. Counsel Ms. Mithra.

IA/489(CHE)/2021, IA/1147/IB/2020 & IA/477(CHE)/2021 are connected matters.

Both sides are directed to file their written submissions **within 3 days from today**.

Heard. **Order Reserved**.

1)(c)IA/490(CHE)/2021 in IBA/1099/2019

Counsel on record for the Applicant Mr. B. Thilak Narayanan is represented by Ld. Counsel Mr. S.R. Raghunathan. Counsel for R2 is represented by Ld. Counsel Ms. Mithra.

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Counsel for the Applicant has filed his written arguments. Counsel for the Respondent is directed to file written arguments **within 3 days from today**.

Heard. **Order Reserved**.

1)(d)IA/491(CHE)/2021 in IBA/1099/2019

Counsel on record for the Applicant Mr. B. Thilak Narayanan is represented by Ld. Counsel Mr. S.R. Raghunathan. Counsel for R7 & R8 is represented by Ld. Counsel Ms. Mithra. Counsel for R1 is represented by Ld. PCS Mr. Gaurav Kumar.

Counsel for R1 seeks to file Memorandum of Appearance and counter. Counsel for R1 is directed to file Memorandum of Appearance and counter by 23.06.2022 and rejoinders by other Counsels if any have to be filed before 24.06.2022.

List the matter on **27.06.2022 for physical hearing**.

1)(e)MA/40/2020 in IBA/1099/2019

Counsel on record for the Applicant Mr. A.G. Sathyanarayana is represented by Ld. Counsel Mr. B. Thilak Narayanan. Counsel for R1 is represented by Ld. Counsel Mr. Shivshankar.

On the basis of representations made by Counsels for R1 and Applicant seeking adjournment, the matter is adjourned to **01.08.2022 for physical hearing**.

1)(f)IA/452/2020 in IBA/1099/2019

Counsel on record for the Applicant Ms. Eshna Kumar is represented by Ld. Counsel Mr. Ramasamy Meyappan. Counsel on record for the Respondent Mr. A.G. Sathyanarayana is represented by Ld. Counsel Mr. B. Thilak Narayanan.

This application pertains to release of generators kept in the premises of the Corporate Debtor for the purpose of repair and return. The generators are to be

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released after compliance with the terms and conditions as per the agreement **within a week's time**.

Heard. **Order Reserved**.

1)(g)IA/918/IB/2020 in IBA/1099/2019

Counsel for the Applicant is represented by Ld. Counsel Mr. N.P. Vijayakumar. Counsel for R1 is represented by Ld. Counsel Mr. B. Thilak Narayanan. Counsel for R2 is represented by Ld. Counsel Mr. B. Dhanaraj.

Counsel for R1 states that RP is unwell and seeks a week's time for appearance of RP. It is submitted by Counsel for the Applicant that there are nearly 16 generators pending repair and satisfactory return to the Applicant.

Counsel for RP is directed to file a detailed report on the generators kept for repair including 16 generators of the Applicant indicating the number of generators to be returned to each of the parties including the generators of the petitioner in this application **within 7 days from today**, incorporating reasons for the delay and the measures taken for completion of repair and return of generators to the appropriate parties and also with respect to the generators which are in transit.

List the matter on **18.07.2022 for physical hearing**.

1)(h)IA/970/IB/2020 in IBA/1099/2019
1)(i)IA/987/IB/2020 in IBA/1099/2019
1)(j)IA/969/IB/2020 in IBA/1099/2019
1)(o)IA(IBC)/1249/CHE/2021 in IBA/1099/2019

Counsel for the Applicant is represented by Ld. Counsel Mr. P.V.S. Giridhar. Counsel on record for the Respondent Mr. A.G. Sathyanarayana is represented by Ld. Counsel Mr. B. Thilak Narayanan.

List the matter on **18.07.2022 for physical hearing**.

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1)(k)IA/1147/IB/2020 in IBA/1099/2019
1)(l)IA/477(CHE)/2021 in IBA/1099/2019

Counsel for the Applicant is represented by Ld. Counsel Ms. Abitha Banu. Counsel on record for the Respondent Mr. B. Thilak Narayanan is represented by Ld. Counsel Mr. S.R. Raghunathan.

IA/489(CHE)/2021, IA/1147/IB/2020 & IA/477(CHE)/2021 are connected matters.

Both sides are directed to file their written submissions **within 3 days from today**.

Heard. **Order Reserved**.

1)(m)IA/488(CHE)/2021 in IBA/1099/2019
1)(p)IA(IBC)/55/CHE/2022 in IBA/1099/2019

Counsel on record for the Applicant Mr. B. Thilak Narayanan is represented by Ld. Counsel Mr. S.R. Raghunathan. Counsel for the Respondent is represented by Ld. Counsel Mr. B. Dhanaraj.

IA/488(CHE)/2021 was filed to adjudicate the claim. Since the claim was rejected consequent upon the filing of IA(IBC)/55/CHE/2022, IA/488(CHE)/2021 is closed as infructuous. IA(IBC)/55/CHE/2022 is in relation to claim which is reflected in Balance Sheet of M/s. Regen Infrastructure and Services Pvt Ltd. It is also connected with IA/556(CHE)/2021 in IBA/1424/2019 and IA/590(CHE)2021 in IBA/1099/2019.

Accordingly, IA/488(CHE)/2021 is **closed as infructuous**.

In IA(IBC)/55/CHE/2022, since implementation of the scheme is deferred by the Hon'ble NCLAT, list IA(IBC)/55/CHE/2022 on **29.07.2022 for physical hearing**.

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1)(n)IA/590(CHE)2021 in IBA/1099/2019
1)(q)IA(IBC)/162/CHE/2022 in IBA/1099/2019

In applications in item nos.1)(n) & 1)(q), since implementation of the scheme is deferred by the Hon'ble NCLAT, list the matter on **29.07.2022 for physical hearing.**

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B. ANIL KUMAR
Member (Technical)

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Justice (Retd.) S. RAMATHILAGAM
Member (Judicial)

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